

राष्ट्रीय हरितअधिकरण / National Green Tribunal
प्रधान न्यायपीठ / Principal Bench
फरीदकोट हाउस, कॉपरनिकस मार्ग/ Faridkot House, Copernicus Marg
नई दिल्ली / New Delhi – 110001

NGT/PB/92/Admin/2014/52

Dated 6th February 2025

Sub: Advertisement for engagement of Consultants and Legal Researchers on contractual basis in the National Green Tribunal, Principal Bench at New Delhi-reg.

Applications are invited from eligible candidates for the engagement as Consultant on contractual basis initially for a period of 3 (three) months which may be further extended depending upon the performance/ requirement or as may be decided by the Competent Authority, as per the following criteria:

Sl. No.	Name of the posts & Number	Eligibility	Knowledge required	Age limit	Place of Assignment	Remuneration
1.	Consultant (02 post)	Retired/likely to be retired within 01 month or so from the Office of Central/State Government/ Courts/Tribunals (including Autonomous bodies) as per the requirement of assignment	Having sufficient knowledge/ experience in matters of judicial/ Administration and Establishment/Vigilance/Secretaria 1 branches/ Procurement and maintenance, preferably in Courts/ Tribunals. Preference will be given to the candidates having experience in the Media Management, Protocol etc.	Maximum of 62 years at the time of engagement	National Green Tribunal, Principal Bench, New Delhi	To be decided by the Competent Authority depending upon the Merit, experience and last pay drawn by the candidate.
2	Consultant (Computer/IT) (1 post)	1. Retired/likely to be retired within 01 month or so from the Office of Central/State Government/ Courts/Tribunals (including Autonomous bodies) as per the requirement of assignment.	Having sufficient knowledge/ experience in IT field , preferably in Courts/ Tribunals. Preference will be given to the candidates having experience in the website Designing, maintenance, System	Minimum age 18 Years Maximum of 62 years at the time of engagement	National Green Tribunal, Principal Bench, New Delhi	To be decided by the Competent Authority depending upon the Merit, experience and last pay drawn by the candidate.

		2. Candidates from Private Sector having sufficient experience in the IT field may also apply.	Administration, Website management etc.			
3.	Legal Researcher (03 post)	Bachelor degree in Law with knowledge of: 1. Legal Research 2. Environmental Laws 3. Court Procedures	Preference would be given to the candidates having post graduate degree in Law/work experience in Legal Research/Studies	Minimum age 18 Years Maximum of 30 years at the time of engagement	National Green Tribunal, Principal Bench, New Delhi	To be decided by the Competent Authority depending upon the Merit, experience and last pay drawn by the candidate.

2. The terms and conditions for the above engagement: -

1. The person engaged shall perform the duties as assigned by the Controlling Officer from time to time.
2. The working hours of the NGT are from 09:30 am to 05:00 pm with lunch break of 30 minutes from 01:30 pm to 02:00 pm with Saturday (except 2nd Saturday) being also the working day.
3. One casual leave shall be given in a month, to be availed with prior permission.
4. In special circumstances, a Consultant/Legal Researcher can be called for service on holidays or duties can be assigned beyond normal working hours. The Consultant/Legal Researcher is required to mark the attendance.
5. The period of contractual engagement shall be decided by the Competent Authority, as per the requirement.
6. National Green Tribunal, Principal Bench shall have the right to examine/review the service rendered by him/her for the purpose of extension of Contractual services.
7. He/ She shall perform his/her duties with all necessary skills, diligence, efficiency and economy.
8. During the term of service, he/she shall not engage himself/herself in any private business or professional activity which could conflict with the interest of the Government.
9. He/ She shall treat all the information received by him/her in the course of service as confidential and use the same for the purpose of the performance of duties.

10. The Contractual service can be terminated at any point of time, without giving any notice and assigning any reason thereof.

11. If the engaged person remains absent from duty for more than seven days without intimation and approval of leave, his/her Contractual service shall be liable to be terminated without giving any notice.

3. The Competent Authority reserves the right to either increase or decrease the number of post at any stage and either to make engagement or to make engagement even though the Candidates have applied for the post.

4. The candidates who have applied for the post of legal researcher in National Green Tribunal earlier, need not apply again in response to the advertisement.

5. The Prescribed Educational Qualifications are minimum and mere possession of the same does not entitle the candidates to be called for Interaction. The applications may be shortlisted according to the criteria as may be prescribed by the Competent Authority for the purpose, including weightage to be given for higher qualification and experience.

6. Interested eligible persons may submit their bio-data/ CV with the particulars in the enclosed format along with relevant self-attested supporting documents concerning educational qualification/ working experience, etc., in the envelope superscribing "Application for the post of Consultant/Legal Researcher" on the Right-Hand corner of the envelope to "**Registrar General, National Green Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi – 110001**" **"by hand"** on or before **22/02/2025 (5.00 PM)** or by Registered Post/ Speed Posts so as to reach this Tribunal on or before **22/02/2025 (5.00 P.M)**.

6. Applications received after 22/02/2025 (5.00 P.M) will not be entertained.


S. Vineeta
Registrar General
B

Copy to:

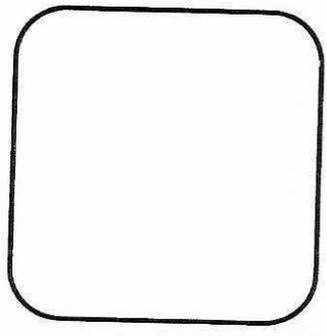
1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Judicial & Expert Members
3. PA to Registrar General
4. PA to Deputy Registrar
5. PA to Assistant Registrar
6. Ld. Registrars of all Zonal Benches
7. Ld. Deputy Registrar, NGT, PB, New Delhi
8. The Director, Policy and Law Division, Ministry of Environment, Forest & Climate Change, Government of India, IPB, Jor Bagh, New Delhi (with a request to upload on the website)
9. The Pay & Accounts Officer, MoEF, Govt. of India, IPB, Jor Bagh, New Delhi
10. DCA-cum-DDO, NGT
11. All Section In-charge, NGT, PB, New Delhi
12. Computer-in-Charge for uploading on the website
13. Concerned File/Guard File

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APPLICATION FORM FOR ENGAGEMENT ON CONTRACTUAL BASIS

POST APPLIED FOR..... Date of Advertisement _____

1. Name
(in block letters)
:
2. Father's Name/
Husband's Name
:
3. Category Gen OBC SC ST
4. Postal Address
:
:
:
5. Contact No.
(Mobile & Landline)
Permanent Address
:
:
:
(Alternative Contact No.) :
6. E-mail id (compulsory) :
7. Date of Birth
:
(Mention age as on last
date of application) Years Months Days
8. Whether Employed
(YES or NO) :
9. If employed, Name of the
Employer :
10. Present Pay Band/
Grade Pay/ :



11. **Educational Qualification:**(From Matriculation/ 10th onwards) (Enclose self attested photocopy of certificates)

Exam Passed	Board/ University	Year of Passing	Duration	Subjects	Percentage

12. **Professional Qualification:**(Enclose self attested photocopies)

Exam Passed	Board/ University	Years of Passing	Duration	Subjects	Percentage

13. **Details of employment in chronological order (if needed, enclose a separate sheet duly authenticated by your signature in the format given below):**

Office/Instt./ Organisation	Post held	Period		Nature of appointment (Regular/Ad hoc)	Scale of Pay/Basic Pay/Pay Band with Grade Pay*	Nature of Duties
		From	To			

**Applicants not holding the posts in Pay Band/Grade Pay as per Central Government pay scale should indicate the equivalent pay scale vis-à-vis Central Government pay scales*

DECLARATION

14. I solemnly declare and affirm that the information given above is correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before or after the interview/ selection/ engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

15. That I fulfill the requisite conditions in terms of age and other qualification for the post applied for i.e.

Date:.....

Place:.....

(Signature)